

extent of remission which will be granted to displaced persons from East Pakistan who have not received compensation for their properties left behind in East Pakistan;

(b) if so, the number of persons who have not been given any compensation so far; and

(c) the outlines of the proposed scheme?

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** (a) and (c). No decision has yet been taken on the question of remission of loans given to displaced persons from East Pakistan. That question is in any case not linked with properties left behind in East Pakistan.

(b) Does not arise.

#### **Khadakvasla and Panshet Dams**

**345. Shri Nath Pai:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Maharashtra have approached the Union Government for help for rebuilding the Khadakvasla and Panshet Dams; and

(b) if so, the response of the Union Government thereto?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) No.

(b) Does not arise.

12 hrs.

#### **INTRODUCTION OF MINISTER**

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** Sir, may I present to you and through you to this honourable House Shri Chagla who was this morning sworn in by the President as Minister of Education? (*Applause*)

**श्री राम सेवक यादव (बाराबंकी) :**  
जज श्रीर मुल्जिम को एक जगह करने के लिये प्रधान मंत्री को बधाई ।

**Mr. Speaker:** We have expressed our welcome by the applause as well, and I also join the Members in extending to Shri Chagla my hearty welcome in joining this Cabinet, and we hope that he will be of great help to us.

12-01 hrs.

#### **PAPERS LAID ON THE TABLE**

**EMERGENCY RISKS (FACTORIES) INSURANCE (THIRD AMENDMENT) SCHEME, AND EMERGENCY RISKS (GOODS) INSURANCE (THIRD AMENDMENT) SCHEME NOTIFICATION UNDER COMPANIES ACT ANNUAL REPORT OF BOARD OF DIRECTORS OF INDUSTRIALS FINANCE CORPORATION OF INDIA**

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy each of the following papers:—

- (1) The Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1963, published in Notification No. S.O. 2733 dated the 23rd September, 1963 under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [*Placed in Library. See No. LT-1857/63*].
- (2) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1963, published in Notification No. S.O. 2734 dated the 23rd September, 1963 under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [*Placed in Library. See No. LT-1858/63*].
- (3) Notification No. G.S.R. 1681 dated the 26th October, 1963